

BHARANI COMMODITIES PRIVATE LIMITED(Under CIRP)

CS. Bhaskar.B
Interim Resolution Professional
Email Id: bhasja@gmail.com

FORM A **PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the Attention of the Creditors of

M/s. BHARANI COMMODITIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. BHARANI COMMODITIES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	6 th February,2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909TG2012PTC078976
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, 1st Floor, Nagarjuna Hills Punjagutta, Hyderabad- 500082
6	Insolvency commencement date in respect of corporate debtor	18 th January, 2021 Order of NCLT, Hyderabad Special Bench Court -I in CP(IB) No.313/7/HDB/2020 [order received by IRP on 20-01-2021]
7	Estimated date of closure of insolvency resolution process	17 th July, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Bhaskar.B Reg.No. IBBI/IPA-002/IP-N00644/2018-2019/12024
9	Address and e-mail of the interim resolution professional, as registered with the Board	CS Bhaskar.B (Insolvency Professional) 4/447A, 7 th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com

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10	Address and e-mail to be used for correspondence with the interim resolution professional	CS Bhaskar.B (Insolvency Professional) 4/447A, 7 th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com
11	Last date for submission of claims	3 rd February,2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads→IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Bharani Commodities Private Limited** on 18th January 2021 [CP(IB) No.313/7/HDB/2020]

The creditors of **M/s Bharani Commodities Private Limited** are hereby called upon to submit their claims with proof on or before 3rd February, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21/01/2021
Place : **Coimbatore.**

(BHASKAR.B)
Name and Signature of Interim Resolution Professional

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF
M/s. BHARANI COMMODITIES PRIVATE LIMITED****RELEVANT PARTICULARS**

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(BHASKAR.B)

Place : Coimbatore

Date : 21.01.2021

Name and Signature of Interim Resolution
Professional

ఫారం-ఎ బహిరంగ ప్రకటన
(ఇన్సోల్వెన్సీ మరియు బ్యాంక్రప్సీ బోర్డ్ ఆఫ్ ఇండియా
(కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ)
రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)
భరణి కమాడిటీస్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హావ్చరిక

సంబంధిత వివరములు

1	కార్పొరేట్ డిటార్ యొక్క పేరు	M/s. భరణి కమాడిటీస్ ప్రైవేట్ లిమిటెడ్
2	కార్పొరేట్ డిటార్ ఇన్కార్పొరేషన్ అయిన తేదీ	6 th ఫిబ్రవరి, 2012
3	కార్పొరేట్ డిటార్ యొక్క ఇన్కార్పొరేటెడ్/నిమోదిత క్రింద అధిక్యత	కంపెనీల రిజిస్ట్రార్, హైదరాబాద్, తెలంగాణ
4	కార్పొరేట్ డిటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./పరిమితి రుణ గుర్తింపు నెం.	U51909TG2012PTC078976
5	కార్పొరేట్ డిటార్ యొక్క నిమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఏవైనా ఉంటే) చిరునామా	ఫ్లాట్ నెం.48, పహ్లా ప్లాట్, నాగార్జున హిల్స్, పంజాగుట్ట, హైదరాబాద్, తెలంగాణ - 500082.
6	కార్పొరేట్ డిటార్ యొక్క దివాలా ప్రారంభ తేదీ	18 th జనవరి, 2021 ఎన్.సి.ఎల్.టి ఆర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ -I లో CP(IB) No.313/7/HDB/2020 [ఉత్తర్వు కాపీ ఇ-మెయిల్ (IRP) ద్వారా 20-01-2021న అందుకున్నారు]
7	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేదీ సుమారుగా	17 th జూలై, 2021 [180 రోజులు ఇన్సోలెన్సీ ప్రారంభం తేదీ నుండి]
8	మద్దతులీతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	CS Bhaskar. B Reg.No.IBBI/IPA-002/IP-N00644/ 2018-2019/12024
9	బోర్డు వద్ద నిమోదిత విధముగా మద్దతులీతర, తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, ArunaNagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com
10	మద్దతులీతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కోరిక చిరునామా మరియు ఇ-మెయిల్	
11	క్లియరులు దాఖలు చేయబడుతున్న తేదీ	03 rd ఫిబ్రవరి 2021
12	మద్దతులీతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్సెక్షన్ (6ఎ) లోని క్లాజ్ (వి) క్రింద సేకరించిన క్లియరుల వర్గీకరణ	NIL
13	తీర్మాన నిపుణులుగా గుర్తింపబడుతున్న తీరగతిలోని క్లియర్ల యొక్క అధిక్యత ప్రతినిధులుగా వ్యవహరిస్తున్నారు (ఒక్కొక్క తీరగతికి మూడు పేర్లు)	NIL
14	ఎ. సంబంధిత ఫారములు మరియు బి. అధిక్యత ప్రతినిధులుగా లభ్యమగు వివరములు:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

ఈ నోటీసు ద్వారా తిరియటేయడమేమనగా జాతీయ కంపెనీ లా ట్రిబ్యూనల్, హైదరాబాద్ బెంచ్ వారు M/s. భరణి కమాడిటీస్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేదీ 18th జనవరి, 2021. ఎన్.సి.ఎల్.టి ఆర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ -I లో CP(IB) No.313/7/HDB/2020].

కావున M/s. భరణి కమాడిటీస్ ప్రైవేట్ లిమిటెడ్ యొక్క క్లియరులను కొరడమేమనగా మద్దతులీతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన పుట్టి నెం.10లోని చిరునామాకు 03rd ఫిబ్రవరి 2021 లోగా తగిన నిరూపణలతో వారి క్లియరులను దాఖలు చేయమని కొరడమైనది.

అధిక రుణదాతలను కొరడమేమనగా వారి టెర్మానులను కేవలం ఎలక్ట్రానిక్ పద్ధతి చేయమని కొరడమైనది. ఇతర రుణదాతలందరూ వారి టెర్మానులను తగిన హక్కులను పొందు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును.

పుట్టి నెం. 12లో నిమోదితంగా ఒక తీరగతికి చెందిన ఒక అధిక రుణదాత వారి అధిక్యత ప్రతినిధిని పుట్టి నెం. 13లో నిమోదిత ముగింపు దివాలా నిపుణుల మధ్య వారి ఇష్టానుసారముగా తిరియటేయ ఫారం-CA (ప్రత్యేక తీరగతి) తీరగతిలోని అధిక్యత ప్రతినిధిగా వ్యవహరిస్తున్నగా తిరియటేయబడును.

తిప్పివు సమాచారము లేదా అసంపూర్ణ టెర్మానులను దాఖలు చేసినవారు ఇబ్బందులు

తేదీ: 21/01/2021

(C.S. BHASKAR.B)

ప్రధానము : కో-ఇన్వెస్టిగేటర్.

పేరు మరియు సంతకం యొక్క లాల్కారిక రిజిస్ట్రార్షన్ నిపుణులలో